

(2003) 12 UK CK 0017

In the Uttarakhand High Court

Case No : P.I. L. Writ Petition (Lodging No. 905 of 2003) (M/B)

Dharamveer Vidyalankar

APPELLANT

Vs

Vice Chancellor

RESPONDENT

Date of Decision : 22-12-2003

Acts Referred:

Citation : (2004) 1 UC 544

Hon'ble Judges : S.H. Kapadia, Acting C.J.;Rajesh Tandon, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

Rajesh Tandon, J.—This writ petition has been filed by way of public interest litigation making several allegations against Respondent No. 3. On the basis of the allegations made in the writ petition it has been stated that the appointment is liable to be quashed on account of the financial irregularities committed by him and the same may be dealt with in accordance with law. He has prayed for investigation and if he is found guilty, he may be prosecuted.

2. This is a matter for which the Petitioner may approach the authorities of the University. According to the Petitioner he has made a representation to the vice Chancellor of the University. Application of the Petitioner has been disposed of by the Chancellor saying that a well-educated Finance Officer be appointed. The Petitioner himself has given an undertaking that if any financial irregularity is found to have been committed by him, it may be dealt with in accordance with law. The Petitioner has a remedy to approach the authorities of the University.

3. Therefore, we are not inclined to entertain the writ petition. The writ petition is dismissed accordingly.